

9

**BEFORE THE AJUDICATING AUTHORITY  
(NATIONAL COMPANY LAW TRIBUNAL)  
AHMEDABAD BENCH  
AHMEDABAD**



**C.P. (I.B) No. 190/9/NCLT/AHM/2017**

Coram: **Hon'ble Mr. BIKKI RAVEENDRA BABU, MEMBER JUDICIAL**  
**Hon'ble Ms. MANORAMA KUMARI, MEMBER JUDICIAL**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD  
BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 24.01.2018**

Name of the Company: Sandeep Sandhu SPA of  
Mr. Kuldeep Singh Sandhu  
V/s.  
Shree Maheshwar Hydel Power Corporation Ltd.

Section of the Companies Act: Section 9 of the Insolvency and Bankruptcy Code

<u>S.NO.</u>	<u>NAME (CAPITAL LETTERS)</u>	<u>DESIGNATION</u>	<u>REPRESENTATION</u>	<u>SIGNATURE</u>
1.	NAVIN PAHWA WITH	SR. AD V	Resp.	
2.	RITU SHAH FOR THAKKAR AND PAHWA	AD V		
3.	UMESH VED	PCS	Applicant	

**ORDER**

None present for Operational Creditor/Petitioner. Learned Senior Advocate Mr. Navin Pahwa with Learned Advocate Ms. Ritu Shah present for Respondent. Learned PCS Mr. Umesh Ved present for intervener.

Learned PCS Mr. Umesh Ved filed Memorandum of Appearance for intervener.

Intervention application filed by Entergra Ltd.

Intervention applicant is directed to serve copy of application on the Corporate Debtor and the petitioner/ Operational creditor.

Corporate Debtor and the petitioner/ Operational creditor shall file reply, if any, within one week serving a copy in advance to other side.

List the matter on 01.02.2018 for hearing CP(IB) 190/2017 and Intervening application.

  
**MANORAMA KUMARI**  
**MEMBER JUDICIAL**

Dated this the 24th day of January, 2018.

  
**BIKKI RAVEENDRA BABU**  
**MEMBER JUDICIAL**